

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.62/4681/2020 (SWP.No.1592/2009)

This the 17th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Shahzada Akhtar W/o Irshad Hussain Dar, R/o Danger
Mohalla, Brinal, Pahloo, District Kulgam Age Years.

.....Applicant

(Advocate:- Mr. M. Ashraf Wani)

Versus

1. State of J&K through Commissioner/Secretary to Govt. Social Welfare Department, Civil Sectt. Jammu/Srinagar.
2. Director, Social Welfare Department Kashmir, Srinagar.
3. Child Development Project Officer, ICDS, Pahloo, District Kulgam.
4. District Social Welfare Officer, Kulgam

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Id. Deputy Advocate General)

**ORDER
[O R A L]**

Justice L. Narasimha Reddy, Chairman: -

The learned counsel for the Applicant submits that the TA has become infructuous in view of certain subsequent developments in the case.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

**(MOHD JAMSHED)
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

Dsn

